

and the following provisions shall apply to the sums so payable during each such financial year as specified in column (1) of Table I below in such percentage as is set out against it in column (2) thereof; and

THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT ACT, 1995

No. 31 OF 1995

[22nd August, 1995.]

An Act further to amend the Union Duties of Excise (Distribution) Act, 1979.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Duties of Excise (Distribution) Amendment Act, 1995.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 1995.

24 of 1979.

2. In the Union Duties of Excise (Distribution) Act, 1979 (hereinafter referred to as the principal Act), in the long title, for the words, figures and letters "second report dated the 18th day of December, 1989", the words, figures and letters "report dated the 25th day of November, 1994" shall be substituted.

Amendment of long title.

3. In section 2 of the principal Act, for the words "forty-five per cent.", the words "forty-seven and a half per cent." shall be substituted.

Amendment of section 2.

4. For section 3 of the principal Act, the following section shall be substituted, namely:—

Substitution of section for section 3.

"3. During the financial year commencing on the 1st day of April, 1995, and each of the four succeeding financial years, there shall be paid, out of the Consolidated Fund of India, to the States, sums equivalent to the distributable Union duties of excise levied and collected in that year and,—

Payment to States of sums equivalent to a part of the net proceeds of Union duties of excise and distribution of the sums among them.

(a) sixteen-nineteenth of the sums so payable during each such financial year shall be distributed to each of the States specified in column (1) of Table I below in such percentage as is set out against it in column (2) thereof; and

(b) three-nineteenth of the sums so payable during each such financial year shall be distributed to each of the States specified in column (1) of Table II below in such percentage as is set out against it in column (2) thereof with respect to that financial year:—

TABLE I

State	Percentage
(1)	(2)
Andhra Pradesh	8.465
Arunachal Pradesh	0.170
Assam	2.784
Bihar	12.861
Goa	0.180
Gujarat	4.046
Haryana	1.238
Himachal Pradesh	0.704
Jammu and Kashmir	1.097
Karnataka	5.339
Kerala	3.875
Madhya Pradesh	8.290
Maharashtra	6.126
Manipur	0.282
Meghalaya	0.283
Mizoram	0.149
Nagaland	0.181
Orissa	4.495
Punjab	1.461
Rajasthan	5.551
Sikkim	0.126
Tamil Nadu	6.637
Tripura	0.378
Uttar Pradesh	17.811
West Bengal	7.471

TABLE II

State (1)	Financial year and percentage (2)				
	1995-96	1996-97	1997-98	1998-99	1999-2000
Andhra Pradesh	12.069	7.988	0.000	0.000	0.000
Arunachal Pradesh	3.410	4.300	5.871	6.224	6.667
Assam	8.543	9.836	11.849	10.748	9.290
Bihar	6.434	2.965	0.000	0.000	0.000
Goa	0.973	1.058	1.161	0.917	0.604
Himachal Pradesh	8.816	10.744	14.057	14.230	14.338
Jammu and Kashmir	13.366	16.491	21.985	22.741	23.700
Manipur	3.930	4.891	6.602	6.917	7.348
Meghalaya	3.590	4.403	5.815	5.994	6.130
Mizoram	3.676	4.628	6.278	6.784	7.074
Nagaland	5.818	7.417	10.247	11.072	12.025
Orissa	4.815	5.248	4.934	2.773	0.680
Rajasthan	0.835	0.000	0.000	0.000	0.000
Sikkim	1.199	1.473	1.938	1.982	2.055
Tripura	5.465	6.807	9.263	9.618	10.089
Uttar Pradesh	17.061	11.751	0.000	0.000	0.000

Ord.
9 of 1995.

5. (1) The Union Duties of Excise (Distribution) Amendment Ordinance, 1995 is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.